

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22737/2013

(Arising out of impugned final judgment and order dated 06-05-2013 in WPC No.21351/2011 passed by the High Court Of Judicature At Allahabad)

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINISTRY OF RAINWAYS . & ORS.

Respondent(s)

WITH

S.L.P.(C)...CC No.18906/2013 (XI)

(IA No.1/2013 - CONDONATION OF DELAY IN FILING)

SLP(C) No.30037/2013 (XI), SLP(C) No.34316/2013 (XI), SLP(C) No.34317/2013 (XI)

Date : 13-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. P.N. Misra, Sr Adv.

Ms. Sakshi Kakkar, AOR
Mr. Karan Chopra, Adv.
Mr. Shakti Singh, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. VVV Pattabhi Ram, Adv.
Mr. S.K. Gupta, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Vikas Bansal, Adv.
Mr. Amrish Kumar, AOR

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. P.N. Misra, learned senior counsel appearing for the petitioner in SLP(C) No.30037/2013 prays that the matter be listed for hearing after six weeks.

List after six weeks on a non-miscellaneous day.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS